

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

TRANSFERRED PETITION No. 253/2017
IN COMPANY APPLICATION No. 695/2016

DATED WEDNESDAY, THE 01st DAY OF FEBRUARY, 2017

PRESENT: SHRI RATAKONDA MURALI, MEMBER JUDICIAL
SHRI ASHOK KUMAR MISHRA, MEMBER TECHNICAL

IN THE MATTER OF COMPANIES ACT (ACT 1) OF 1956 AND THE
COMPANIES ACT 2013

AND

IN THE MATTER OF SECTION 391 TO 394 AND SECTION 100 TO 103 OF THE
COMPANIES ACT, 1956

AND

IN THE MATTER OF ACCORD SOFTWARE & SYSTEMS PRIVATE LIMITED

ACCORD SOFTWARE & SYSTEMS PRIVATE LIMITED,
No.37, Krishna Reddy Colony,
Domlur Layout,
Bengaluru – 560 071, Karnataka.

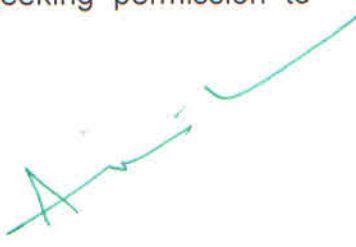
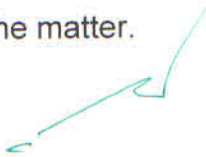
... Petitioner

PRESENT: M/s. VGB Associates,
Advocates,
No. 23/6, Vasupuram,
3rd Floor, Muniswamy Road,
Shivajinagar,
Bangalore – 560 051.

ORDER

This Company Application was originally filed before the Hon'ble High Court of Karnataka, Bangalore, and numbered as CA 695/2016. Consequent upon establishment of National Company Law Tribunal, Bengaluru Bench, Company Application No.695/2016 was transferred to this Tribunal and re-numbered as Transferred Petition No.253/2017.

A memo is filed on behalf of Petitioner Company seeking permission to withdraw the matter.



Heard the counsel for Petitioner Company. It is reported that the Petitioner Company is withdrawing the Company Application with liberty to file fresh application and permission may be granted. Since, the petitioner company is withdrawing the application, permission can be granted.

In the result, permission is granted to the Petitioner Company to withdraw the Company Application and as such TP No.253/2017 is dismissed as withdrawn with liberty to file fresh application.


(RATAKONDA MURALI)
MEMBER, JUDICIAL


(ASHOK KUMAR MISHRA)
MEMBER, TECHNICAL

psp.